

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item 4  
CA (CAA) No.50/Chd/Hry/2022  
(1<sup>st</sup> Motion)  
Under Section 230-232, CA 2013**

**In the matter of:-**

Livguard Batteries Pvt. Ltd. & Ors

...Transferee Company

With

Livguard Energy Technologies Pvt. Ltd.

...Transferor Company

**Present through Video Conferencing:**

Mr. Sanjeev Jain with Mr. Deepak Suri, Advocates for the applicant companies.

Heard the learned counsel for the applicant companies. He is directed to file a physical copy of affidavit regarding the legal proceedings pending which is stated to be filed online within one week. List the case for hearing on 28.10.2022.

Sd/-  
**(Subrata Kumar Dash)**  
**Member (Technical)**

Sd/-  
**(Harnam Singh Thakur)**  
**Member (Judicial)**

September, 22, 2022  
SD